

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 237/2022

WAHEED-UR-REHMAN PARRA

Appellant(s)

VERSUS

UNION TERRITORY OF JAMMU AND KASHMIR

Respondent(s)

(FOR ADMISSION and I.R.....[HEARD BY: HON. SANJAY  
KISHAN KAUL AND HON. M.M. SUNDRESH, JJ.] )Date : 25-02-2022 This appeal was called on for pronouncement of  
judgment today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Appellant(s)

Mr. Shadan Farasat, AOR  
Mr. Shariq J. Reyaz, Adv.  
Ms. Shourya Dasgupta, Adv.  
Mr. Bharat Gupta, Adv.  
Mr. Hafsa Khan, Adv.  
Ms. Tanvi Tuhina, Adv.  
Mr. Aman Naqvi, Adv.

For Respondent(s)

Ms. Taruna Ardhendumauli Prasad, AOR  
Ms. Deepika Gupta, Adv.The Court pronounced the following  
J U D G M E N THon'ble Mr. Justice Sanjay Kishan Kaul pronounced the  
judgment for the Bench comprising His Lordship and  
Hon'ble Mr. Justice M.M. Sundresh.The appeal is allowed in terms of the signed  
reportable judgment.

Pending application, if any, stands disposed of.

(ASHA SUNDRIYAL)  
ASTT. REGISTRAR-cum-PS(POONAM VAID)  
COURT MASTER (NSH)

[Signed reportable judgment is placed on the file]